

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 4104/DEL/2017**

**Assessment Year: 2011-12**

RRB Energy Ltd., GA, 1/B-1 Extension, Mohan Coop. Ind. Estate, Mathura Road, New Delhi-110044 (PAN: AAACV0109N)	vs	ACIT, Range-15, New Delhi.
(Appellant)		(Respondent)

**ITA Nos. 4105/D/2017, & ITA No. 5894/D/2017**

**Assessment Years: 2012-13, 2014-15**

RRB Energy Ltd., GA, 1/B-1 Extension, Mohan Coop. Ind. Estate, Mathura Road, New Delhi-110044 (PAN: AAACV0109N)	vs	ACIT, Circle 20(2), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Shri V. Raja Kumar, Advocate**

**Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 10.02.2021**

**Date of pronouncement : 10.02.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

These appeals by the assessee are directed against the order of learned  
Commissioner of Income Tax(A)-7, New Delhi dated 25.07.2016, 12.08.2016

and 08.08.2017 respectively and pertain to assessment years 2011-12, 2012-13 and 2014-15.

2. The learned counsel for the assessee, vide letter dated 4.2.2021, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in respect of all the appeals.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 10<sup>th</sup> February, 2021.

**Sd/-**

**(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT 4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar